



**KARNATAKA LEGISLATIVE ASSEMBLY**  
**FOURTEENTH LEGISLATIVE ASSEMBLY**  
**FOURTH SESSION**

**THE UNIVERSITIES OF AGRICULTURAL SCIENCES (AMENDMENT)**  
**BILL, 2014**

**(L.A. Bill No. 48 of 2014)**

A Bill further to amend the Universities of Agricultural Sciences Act, 2009.

Whereas it is expedient further to amend the Universities of Agricultural Sciences Act, 2009 (Karnataka Act 10 of 2010) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty fifth year of the Republic of India, as follows:-

**1. Short title and commencement.**- (1) This Act may be called the Karnataka Universities of Agricultural Sciences (Amendment) Act, 2014.

(2) It shall come into force at once.

**2. Amendment of section 27.**- In the Universities of Agricultural Sciences Act, 2009 (Karnataka Act 10 of 2010), in section 27, for sub-section (9), the following shall be substituted, namely:-

“(9) The Vice-Chancellor shall not be removed from his office except by an order of the Chancellor,-

- (i) on the ground of willful omission or refusal to carry out the provisions of this Act; or
- (ii) for abuse of the powers vested in him; or
- (iii) on the advice tendered by the State Government on consideration of the report of an inquiry Authority ordered by it under sub-section (10).

(10) For the purposes of holding an inquiry under this section, the State Government shall appoint a person who is or has been a Judge of the High Court or of the Supreme Court as an Inquiry Authority. The Inquiry Authority shall hold the inquiry after giving an opportunity to make representation by the Vice-Chancellor and shall submit a report to the State Government on the action to be taken including penalty if any to be imposed, and the State Government shall on consideration of the said report advise the Chancellor. The Chancellor shall act in accordance with such advice, within the tenure of the Vice-chancellor or within six months whichever is earlier.”

**STATEMENT OF OBJECTS AND REASONS**

It is considered necessary to amend the Universities of Agricultural Sciences Act, 2009 (Karnataka Act 10 of 2010) to make provision for initiation of action against the Vice-Chancellor when they disobey the directions or disagree to implement the directions of the Chancellor or the State Government and when they misuse their power.

Hence the Bill.

**FINANCIAL MEMORANDUM**

There is no extra expenditure involved in the proposed legislative measure.

**KRISHNA BYREGOWDA**  
State Minister for Agriculture

**P. OMPRAKASHA**  
Secretary  
Karnataka Legislative Assembly

## **ANNEXURE**

**Extract from the Universities of Agricultural Sciences Act, 2009  
(Karnataka Act 10 of 2010)**

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<b>27. Vice-Chancellor.- (1)</b>	<b>xx</b>	<b>xx</b>	<b>xx</b>
(2)	xx	xx	xx
(3)	xx	xx	xx
(4)	xx	xx	xx
(5)	xx	xx	xx
(6)	xx	xx	xx
(7)	xx	xx	xx
(8)	xx	xx	xx

(9) The Vice-Chancellor shall not be removed from his office except by order of the Chancellor passed on the ground of misbehaviour or incapacity or if it appears to the Chancellor that the continuance of the Vice-Chancellor in office is detrimental to the interests of the University, after due inquiry by such person who is or has been a Judge of High Court to be nominated by the Chancellor in which the Vice-Chancellor, shall have an opportunity of making his representation.

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